

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IB/549/ND/2023

IN THE MATTER OF:

Yes Bank Limited	...	Applicant
Versus		
Ats Realworth Private Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. V. Anush Raajan, Mr. Pradyumn Yadav, Advs.
For the Respondent : Mr. Krish Kalra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. V. Anush Raajan, Learned Counsel for the applicant is present through video-conferencing. Mr. Krish Kalra, Learned Counsel for the Corporate Debtor is present through video-conferencing and has submitted that there is a likelihood of settlement between the parties and one time settlement proposal is pending with the applicant and further submitted that Senior Counsel Mr. Arvind Nayar, is leading in this matter and he is held up in other matter and seeks short adjournment. Learned Counsel for the applicant has submitted that no one time settlement proposal is pending with the applicant-bank. Since, this matter is pending for more than seven months, a last and final opportunity is granted to the respondent to argue the matter on **18.04.2024**. Let this matter be listed on **18.04.2024** for reply-arguments.

It is made clear that if the respondent fails to argue the matter on the next date of hearing, the matter will be proceeded further on the basis of documents available on record.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)